

LIBRARY

1615

O.A. 350/80/2017

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
NIZAM PALACE COMPLEX, 294/4, A.J.C. BOSE ROAD,
KOLKATA - 700020

O.A. No. 350/80 of 2017

In the matter of:

An application under Section
19 of the Administrative
Tribunal Act, 1985;

And

In the matter of:

Aditi Kundu, wife of
Sri Prithendu Kundu, aged
about 28 years, by occupation -
S.R.F. at NIRJAPT,
~~unemployed~~, residing at Village
- Golpur, Post Office - Kantali,
Police Station - Goghat, District
- Hooghly (West Bengal), Pin -
712614.

....Applicant

- Versus -

1. Union of India, through the
Secretary, Ministry of

Aditi Kundu

Baran Bose
Advocate

WL

Agriculture ... Krishi Bhawan,
New Delhi - 110001;

2. Director General, Indian
Council of Agricultural
Research (ICAR), Krishi
Bhawan, New Delhi - 110001;

3. Deputy Director General,
Crop Science, Indian Council
Agricultural Research, Krishi
Bhawan, New Delhi - 110001;

4. Director, ICAR-CRIJAF,
Central Research Institute for
Jute & Allied Fabric at Nilganj, Barrackpore
Barrackpore, Kolkata - 700120
(West Bengal);

5. Dr. Bijan Mazumdar,
Principal Scientist Coordinator
TMJ Project, ICAR-CRIJAF
(Crop Production Division) at
Nilganj, Barrackpore, Kolkata -
700120, (West Bengal);

Aditi Kundu

Biman Bose
Advocate

Wife

6. Assistant Administrative

Officer, (Admn-II) ICAR-

CRIJAF at Nilganj,

Barrackpore, Kolkata - 700120;

7. Ms Lipi Chattopadhyay ,

Senior Research Fellow in TMJ

Project No.6, ICAR-CRIJAF

(Corp Production Division) at

Nilganj, Barrackpore, Kolkata -

700120.

....Respondents

Alu

No.O.A/350/80/2017

Date:16.05.2017

Coram : Hon'ble Mr. A.K. Patnaik, Judicial Member

For the applicant : Mr. B.K Bose, counsel

For the respondents : Mr. B. Kumar, counsel

ORDER(ORAL)

A.K. Patnaik, Judicial Member

Heard Mr. B.K. Bose, Id. Counsel for the applicant. Mr. B. Kumar, Id.

Counsel for the respondents is also present and heard.

2. Id. Counsel for the applicant, Mr. B.K Bose submitted that grievance of the applicant has been redressed by the respondents in the meantime, therefore, he t wants to withdraw the O.A.
3. Accordingly the O.A is disposed of as 'withdrawn'.

(A.K. Patnaik)
Judicial Member

SS